

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3134
ANSWERED ON:19.08.2011
GUIDELINES FOR HEALTH FOODS
Paswan Shri Kamlesh

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has formulated any guidelines for health foods manufacturers to obtain statutory approval on the claims prior to launching the product;
- (b) if so, the details of the existing guidelines vis-à-vis the proposed ones alongwith the range of products to whom the guidelines will be extended to;
- (c) the main objectives of these guidelines; and
- (d) the time by which these guidelines are likely to be enforced?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

(a) to (d): The provision 2.2.2 of Food Safety and Standards (Packaging and Labelling) Regulations, 2011, lays down the guidelines requirements for labeling claims. No approval is required to be obtained by the manufacturer of proprietary food (including health food) regarding claims prior to launching of the product.